

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A. NO. 339/93

Thursday, this the 3rd February, 1994

SHRI N. DHARMADAN, MEMBER (J)  
SHRI S.KASIPANDIAN, MEMBER (A)

1. V.Bhamini,  
Ex-Casual Labour,  
Kalakkattu Kizhakkathil,  
Perungala PO, Kayamkulam.
2. J.Vijayamma, -do-
3. V.Devaki,  
Ex-Casual Labour,  
Sreelal Bhavan,  
Perungala PO, Kayamkulam.
4. Lakshmanan, -do-
5. N.Pankajakshi,  
Ex-Casual Labour,  
Kaneeka Tharayil,  
Pallarimangalam PO. .... Applicants

By Advocate Shri P. Sivan Pillai.

V/s

1. The Divnl. Personnel Officer,  
SR, Trivandrum-14.
2. The Union of India through  
the General Manager,  
SR, Madras. .... Respondents

By Advocate Shri Thomas Mathew Nellimootttil.

ORDER

N. DHARMADAN

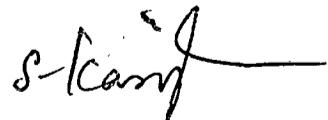
We have heard the learned counsel for both sides. It is brought to our notice that the case of the applicants is covered by the earlier judgment of this Tribunal in O.A. 930/91, K.J. Janamma and others vs. Union of India through the General Manager, Southern Railway, Madras-3 and others (Annexure-A13). The operative portion of the judgment is extracted below:-

"7. Under the circumstances, we feel that interest of justice would be met in this case if we dispose of the application by issuing appropriate directions. Accordingly, we direct the applicants to submit detailed representations with their service cards and other supporting documents to establish their prior service before Respondent-2. This shall be done within 2 weeks from the date of receipt of a copy of this judgment. If such representations are received from the applicants, the respondent-2 shall dispose of the same in accordance with law within a period of 3 months from the date of receipt of the representations. But the inclusion of the applicants names in the Annexure-A3 list of casual labourers as undertaken in the reply shall be done without waiting from the filing and disposal of the representations of the applicants as indicated above which are intended for the grant of regularisation of the applicants in future taking into account their past service."

2. We follow the judgment. We are satisfied that this application can be disposed with the same directions.

3. Accordingly, we direct the applicants to file a joint representation before the first respondent with their service cards and other supporting documents to establish their case and prior services for getting regularisation. This shall be submitted within three weeks from the date of receipt of a copy of this judgment. If the first respondent receives the representation as directed above, he shall dispose of the same in accordance with law within three months from the date of receipt of the same. As indicated in the above judgment, the inclusion of the applicants' names in Annexure-A3 list of casual labourers shall be done without waiting for the filing and disposal of the representation of the applicants as indicated above, which are intended only for the grant of regularisation of the applicants taking into account their past service.

4. The application is allowed as above. There will be no order as to costs.

  
( S.KASIPANDIAN )

MEMBER(A)

  
3.2.94.  
( N.DHARMADAN )  
MEMBER(J)